

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD “SMC” BENCH
(Conducted Through Virtual Court)
Before: SHRI AMARJIT SINGH, ACCOUNTANT MEMBER
And MS. MADHUMITA ROY, JUDICIAL MEMBER

S. No.	ITA/IT(SS)A No.	A.Y.	Appellant (PAN NO.)	Respondent	A.R.	D.R.
1.	2113/Ahd/2018	2007-08	Maruti Dyechem Industries (AAEFM6593L)	ACIT Circle-7(2), Ahmedabad	A. C. Shah	Dinesh Singh
2.	346/Ahd/2016	2006-07	Kantilal Vithalbhai Ukani (AASPU3857F)	ITO Ward-2, Gandhinagar	M. K. Patel	-do-
3.	347/Ahd/2016	2006-07	Kantilal Vithalbhai Ukani (AASPU3857F)	ITO Ward-2, Gandhinagar	-do-	-do-
4.	1037/Ahd/2013	2008-09	Ranchhodbhai Manilal Patel (ADSPP7424L)	ITO Ward-3, Gandhinagar	S. N. Divatia	-do-
5.	1038/Ahd/2013	2008-09	Ranchhodbhai Manilal Patel (ADSPP7424L)	ITO Ward-3, Gandhinagar	-do-	-do-

Date of hearing : 04-03-2021

Date of pronouncement : 04-03-2021

आदेश/ORDER

PER BENCH:-

These five appeals filed by different assessees, arise from order of the CIT(A), in proceedings under Income Tax Act, 1961; in short “the Act”.

2. The assessees filed written submissions to withdraw the appeals on the ground that they have opted to avail benefits of Vivad se Vishwas Scheme, 2020 and in their submissions the assessees have also enclosed the copies Form No. -3 issued by the Pr. CIT of Income Tax for approving the applications filed by the assessees under the Vivad se Vishwas Scheme, 2020. When the matter was called for hearing, the ld. counsels for the assessees at the outset have submitted that they do not want to pursue the said appeals since their applications under Vivad se

Vishwas Scheme, 2020 have been approved by the Income Tax Department and requested that their applications for withdrawal of appeals may please be granted.

3. The Id. Departmental Representative for the Revenue stated that he has no objection to withdraw the appeals in the circumstances narrated on behalf of the assesseees.

4. We have considered the submissions and applications of the assesseees for withdrawal of the appeals as their applications have been approved under Vivad se Vishwas Scheme, 2020. A reference has been made in sub-Section (2) & (3) of Section 4 of Direct Tax Vivad se Vishwas Scheme, 2020 for the purpose of withdrawal of appeal. In the light of the provision made in the scheme and after considering the material on record, the aforesaid requests for withdrawal of appeals of the assesseees to avail the VSV Scheme, 2020 in accordance with law is allowed. However, in case, any issue is remained un-resolved under the said scheme, then, the assesseees will be at liberty to file the Miscellaneous Applications to recall this order to restore the original appeals within the time limit provided in the act.

5. In the result, all the five appeals of the different assesseees are dismissed as withdrawn.

Order pronounced in the open court on 04-03-2021

Sd/-

(AMARJIT SINGH)

ACCOUNTANT MEMBER

Ahmedabad: Dated 04/03/2021 TRUE COPY

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee 2. Revenue 3. Concerned CIT 4. CIT(A) 5. DR, ITAT, Ahmedabad 6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार

आयकर अपीलीय अधिकरण,

अहमदाबाद

Sd/-

(MADHUMITA ROY)

JUDICIAL MEMBER